

(b) if so, the reasons for delay in granting the recognition; and

(c) the time by which the said exchange is likely to be recognised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) and (b) Government have received proposals for establishment of a Stock Exchange at Chandigarh. A decision on these proposals was not taken by the Government pending receipt of the Report of the Study Group set up for suggesting a policy for establishment of new Stock Exchanges.

(c) The proposals for establishment of new Stock Exchanges will be considered in the light of the decisions taken on the recommendations made by the Study Group and taking into account other relevant factors.

Court 67-68
Establishment of Advocates' Welfare Fund

25. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have taken any action to establish an Advocates' Welfare Fund for new entrants to the profession;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which this fund is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) and (c) The Government was of the view that the advocates themselves establish their welfare fund. How-

ever the govt. is to review the earlier stand in this regard. *67-70*

Cases pending in Supreme Court and High Courts

26. SHRI PAWAN KUMAR BAN-SAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of cases pending in the Supreme Court and various High Courts as on 31 December, 1989 and 31 March, 1991 Court-wise; and

(b) the steps the Government propose to expedite the disposal of pending cases and clear the arrears?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) (a) The available information is furnished in the Statement given below: and

(b) The Judge strength is being increased from time to time. Procedural improvements and modifications to speed up disposal of cases are being made. The various courts are taking suitable steps such as rearranging the business by measures like grouping of cases involving common questions of law, giving priority to cases requiring quick disposal, constitution of specialised benches, increased use of modern office equipments, etc. The various recommendations contained in the Report of the Arrears' Committee (Malimath Committee) which went into the problem of arrears in the High Courts, have been forwarded to all concerned such as State Govts; Central Ministries and all the High Courts for suitable follow-up action.

In the Supreme Court, the Benches are being so constituted that they function for longer periods and the work so allocated that similar matters get posted before the same Bench, thus loading to expeditious hearing of cases.

STATEMENT

Pendency of Cases in The Supreme Court and High Courts

<i>Name of the Court</i>	<i>Pendency as on 31st December, 1989</i>	<i>Pendency as on 31st December 1990</i>
Supreme Court	203183	185108
HIGH COURTS		
1. Allahabad	468242	499748*
2. Andhra Pradesh	72891	82647
3. Bombay	156454	173106
4. Calcutta	200925	200528*
5. Delhi	109495	124242
6. Guwahati	21708	21014
7. Gujarat	74491	83040
8. Himachal Pradesh	12712	12333**
9. Jammu & Kashmir	42099	Not available
10. Karnataka	79492	87853
11. Kerala	82240	73411
12. Madhya Pradesh	61160	67946
13. Madras	224417	236579
14. Orissa	37330	33303
15. Patna	66857	60077
16. Punjab & Haryana	91769	95240
17. Rajasthan	70472	78927*
18. Sikkim	45	62

*Shows the pendency of High Court as on 30-6-90.

**Shows the pendency of High Court as on 30-11-90.